

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3562

ANSWERED ON:14.12.2012

IDENTIFICATION OF TRIBALS

Laguri Shri Yashbant Narayan Singh; Vasava Shri Mansukhbhai D.

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) the method adopted by the Government to identify tribals under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006;
- (b) whether any shortcomings have been noticed in the said methods;
- (c) if so, the details thereof; and
- (d) the corrective measures taken/to be taken by the Government in this regard and the outcome thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SMT. RANEE NARAH)

- (a): As per Section 4(1)(a) of the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, the forest rights under the Act are to be recognized and vested only in such forest dwelling Scheduled Tribes in States or areas in States where they are declared as Scheduled Tribes. The responsibility for implementation of the Act lies with the State Governments/ UT Administrations. The State Government/ UT Administration concerned has, therefore, to ensure that the forest dwelling Scheduled Tribes, claiming recognition of forest rights under the Act, fulfill the above criterion.
- (b): No shortcomings in the above criterion has come to the notice of the Ministry of Tribal Affairs.
- (c) & (d): In view of the reply to part (b) above, these questions do not arise.